

**Customs, Excise & Service Tax Appellate Tribunal**  
 SCO 147-148, SECTOR-17-C, CHANDIGARH-160017

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Appeal No. E/1122/2009

[Arising out of OIA No. 29/ANS/GGN/2009 dated 29.01.2009 passed by the Commissioner (Appeals) of Central Excise, Delhi-III]

CCE-Delhi-III : Appellant (s)

Vs

Orient Textfabs Pvt. Ltd. : Respondent (s)

**Represented by:**

For Appellant (s) : Shri Bhasha Ram, AR

For Respondent (s): Ms. Kranti Somani, Advocate

**CORAM :**

**Mr. Ashok Jindal, Hon'ble Member (Judicial)**

**Mr. Bijay Kumar,, Hon'ble Member (Technical)**

Date of Hearing/Decision: 04.12.2018

**ORDER No. A/63509 / 2018**

**Per : Mr. Ashok Jindal**

Considering the fact that Revenue involved in the appeal is less than the amount of Rs. 20 Lakhs and as per Litigation Policy vide F. No. 390/Misc/116/017 J. C. Dated 11.07.2018 instructions were issued not to file appeal or withdrawn the appeals where the amount in dispute is less than Rs. 20 Lakhs before this Tribunal and no substantial question of law is involved.

2. Admittedly, it is a case of demand of duty, no substantial question of law is involved, therefore, as per the litigation policy, the appeal filed by the Revenue is dismissed.

*(Dictated & pronounced in the Court)*

**(Bijay Kumar)**  
Member (Technical)

**(Ashok Jindal)**  
Member (Judicial)

G.Y.